

Bill No. 8 of 2009

**THE HIMACHAL PRADESH LOKAYUKTA (AMENDMENT)
BILL, 2009**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Lokayukta Act, 1983
(Act No. 17 of 1983).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in
the Sixtieth Year of the Republic of India as follows:—

1. This Act may be called the Himachal Pradesh Lokayukta Short title and
commencement. (Amendment) Act, 2009.

(2) It shall be deemed to have come into force on the 1st day of
January, 2006.

2. In the Second Schedule to the Himachal Pradesh Lokayukta Amendment
of Second
Schedule. 17 of 1983 Act, 1983, for the figure “30,000”, the figure “90,000” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Present Lokayukta is a retired Chief Justice of High Court. Due to the promulgation of the High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 2009 (No.1 of 2009) by the President of India on 9th January 2009, it has become necessary to amend the Himachal Pradesh Lokayukta Act, 1983 to bring the salary payable to Lokayukta at par with that of the Chief Justice of a High Court *w.e.f.* 1-1-2006. Thus, it has been decided to amend the Act *ibid*.

This Bill seeks to achieve the aforesaid objectives.

(PROF. PREM KUMAR DHUMAL)

Chief Minister.

Shimla :

The....., 2009.

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for the increase with effect from 1st January 2006, of the salary of the Lokayukta from Rs. 30,000/- to Rs. 90,000/- per mensem. Thus, the provision of the Bill, when enacted, will involve non-recurring additional expenditure of Rs. 7,51,074 and recurring expenditure of Rs. 2,11,320/- per annum out of the State Exchequer.

MEMORANDUM REGARDING DELEGATED LEGISLATION

-NIL-

RECOMMENDATIONS OF THE GOVERNOR UNDER ARTICLE 207 OF THE CONSTITUTION OF INDIA

[File No. Home (Vig.)A(1)-1/2009]

The Governor, Himachal Pradesh, having been informed of the subject matter of the Himachal Pradesh Lokayukta (Amendment) Bill, 2009, recommends, under article 207 of the Constitution of India, the introduction in and consideration by the Legislative Assembly of the said Bill.

NOTIFICATION

Shimla-171 002, the 2nd March, 2009

No. Shram (A) 4 – 6/ 2007- BOCW- Pt. I (L).—In exercise of the power vested in her under Section 18 (1) of the Building and Other Construction Workers Act, 1996, the Governor of Himachal Pradesh, is pleased to constitute the Himachal Pradesh Building and Other Construction Workers Welfare Board to exercise the powers conferred in and further the function assigned to it, under the Building and Other Construction Workers Act, 1996. The Board shall consist of the following members: -

1. Shri Ashok Purohit, VPO Boda,
Palampur, District Kangra. **Chairman.**
2. Under Secretary, Ministry of
Labour & Employment, GOI,
Jaisalmer House, Man Singh Road,
New Delhi- 110 011. **Member.**
3. **State Government Representatives.** **(Five members).**
 1. The Addl. Chief Secretary (Labour & Employment) to the Government of Himachal Pradesh, Shimla- 2.
 2. The Pr. Secretary (Finance) to the Government of Himachal Pradesh, Shimla- 2.
 3. The Pr. Secretary (Social Justice & Empowerment) to the Government of Himachal Pradesh, Shimla- 2.
 4. The Pr. Secretary (Law) to the Government of Himachal Pradesh, Shimla- 2.
 5. The Labour Commissioner, HP- cum- Chief Inspector of Inspection appointed under the Building and Other Construction Workers Act, 1996.
4. **Employers Representatives.** **(Five members).**
 1. The Engineer- in- Chief, IPH Department, US Club, Shimla- 171 001.

- 2. The Member, Projects, HPSEB, Shimla- 171 004.
- 3. The Director, Jai Prakash Industries, New Shimla, Shimla- 171 009.
- 4. Shri Baldev Bhandari, VPO Jamun- Ki- Ser, Tehsil Pachhad, District Sirmour, HP.
- 5. Shri Raj Kumar Dhiman, VPO Shahpur, District Kangra, HP.

5. Employees Representatives. **(Five members).**

- 1. Shri Surinder Thakur, President BMS, Shimla- 171 001.
- 2. Shri Vimal Chaudhary, VPO & Tehsil Jawalamukhi, District Kangra, HP.
- 3. Shri Ram Chand Bhatia, VPO. Nagrota Bagwan, District Kangra, HP.
- 4. Shri Pritam Chand, Village Brahamani, PO Hamirpur, District Hamirpur, HP
- 5. Smt. Brij Bala Sood W/o Shri Rajinder Sood, VPO Nangal Jarialan, Tehsil Amb, District Una, HP.

The Head Quarter of the Board will be at Shimla. The term of office of the Chairman and the Members of the Board other than the Official Members shall be three years from the date of issue of this notification.

By Order,
Sd/-
Addl. Chief Secretary.

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-171002, 26th February, 2009

File No. HFW -B(B)-3-52/99 .—In exercise of the powers vested with him under Rule 3(2) of H.P.Civil Services (Premature Retirement) Rules,1976, the Governor, Himachal Pradesh is pleased to accept the notice given by Dr.Rana Jagdeep Singh,Assistant Professor,Department of Chest & TB,Dr. RPGMC Kangra at Tanda for voluntary retirement from Government service and further pleased to order that Dr.Rana Jagdeep Singh,Assistant Professor shall stand retired